

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 8140 of 2021**

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1. Faizan @ Faiju  
2. Samstaz @ Samtaj Sah @ Golu ... .. **Petitioners**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioners : Md. Kaisar Alam, Advocate  
For the State : Mr. Rajendra Ram Ravi Das, A.P.P.

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02/06.09.2021 Defect no. 9(i) as pointed out by the office is ignored.

Heard Md. Kaisar Alam, learned counsel for the petitioners and Mr. Rajendra Ram Ravi Das, learned A.P.P. for the State.

The petitioners are accused in connection with Sisai P.S. Case No. 15 of 2021, corresponding to G. R. No. 343 of 2021.

A theft was committed in the house of the informant. Two thieves were apprehended by the villagers and stolen articles of the informant were recovered from a Indica vehicle.

The petitioners appear to have been apprehended at the time of making an attempt to commit theft. The petitioners are in custody since 19.02.2021.

Regard being had to the period of custody, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, 1<sup>st</sup> Class, Gumla, in connection with Sisai P.S. Case No. 15 of 2021, corresponding to G. R. No. 343 of 2021.

**(Rongon Mukhopadhyay, J.)**